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SLP(C)No. 15684 OF 2003
ITEM No.57

Court No. 4

SECTION XVII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.15684/2003

(From the judgement and order dated 30/05/2003 in RP 1804/2003
of The NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

JAVED ALAM

Petitioner (s)

VERSUS

INDERJIT KAUR & ANR.
(With prayer for interim relief)
(For Final Disposal)

Respondent (s)

Date : 14/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner (s)Mr. Vipin Gogia, Adv.
Ms. Jaspreet Gogia, Adv.
Mr. K.K.Gogna, Adv.
Ms. Vineeta Goyal, Adv.

For Respondent No.1Ms. Shikha Ray, Adv.
Mr. Sanjeev K.Pabbi, Adv.
Mr. S.K. Sabbarwal,Adv.

For Respondent No.2Ms. Ritu Gupta, Adv. for
Mr. M.K. Dua,Adv.

UPON hearing counsel the Court made the following
O R D E R

The matter is adjourned on the ground that Respondent No. 2 is ill.

Anita

(Madhu Saxena)
Court Master